

(4)

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 390 of 2006

Thursday, this the 12th day of April, 2007

Hon'ble Mr. Ashok S. Karamadi, Judicial Member
Hon'ble Mr. K.S. Menon, Administrative Member

Abhilakh Singh, Son of Sri Ram Swaroop resident of village Jajepura, Post Phooph, District Bhind (M.P.).

Applicant

By Advocate Sri Gulab Chandra

Versus

1. Union of India through Secretary, Ministry of Homes Affairs, New Delhi.
2. Commandant 152 Bn C/o 56 APO, C.R.P.F., Chandigarh.
3. Deputy Inspector General of Police, C.R.P.F. (UT), Chandigarh.
4. Inspector General of C.R.P.F., CGO Complex, Lodhi Road, New Delhi.

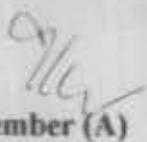
Respondents

By Advocate Sri S.C. Misra

ORDER

By Ashok S. Karamadi, Member (J)

Learned counsel for the applicant makes a submission that he wants to withdraw this O.A. as this Tribunal has no jurisdiction being the matter pertains to C.R.P.F. He also seeks liberty to file this matter before the appropriate forum. After perusing the record and in view of the submission made by learned counsel for the applicant, we allow the applicant to withdraw this O.A. The O.A. is, therefore, dismissed as withdrawn. However, liberty is given to the applicant to agitate his grievance before the appropriate forum.


Member (A)


Member (J)

/M.M./